

ITEM NO.55

COURT NO.8

SECTION IV-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18816-18817/2022

(Arising out of impugned final judgment and order dated 19-09-2022 in WPC No. 591/2012 19-09-2022 in WPC No. 4665/2019 passed by the High Court Of Chhatisgarh At Bilaspur)

YOGESH KUMAR THAKUR

Petitioner(s)

VERSUS

GURU GHASIDAS SAHITYA AVAM SANSKRITI ACADEMY &amp; ORS. Respondent(s)

(IA No. 154892/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 173405/2022 - INTERVENTION APPLICATION)

WITH

SLP(C) No. 19668/2022 (IV-C)

(IA No. 165157/2022 - EXEMPTION FROM FILING O.T.)

Date : 01-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANJAY KAROL

For Parties(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Atul Y Chitale, Sr. Adv.  
Mr. S. C. Verma, Sr. Adv.  
Mr. Sumeer Sodhi, AOR  
Mr. Devashish Tiwari, Adv.

Dr. K.S. Chauhan, Sr. Adv.  
Mr. Ravi Prakash, Adv.  
Mr. Sandeep Malik, Adv.  
Mr. R.S.M. Kalky, Adv.  
Mr. Ajit Kumar Ekka, Adv.  
Mr. Abhishek Chauhan, Adv.  
Mr. Sumit Kishore, Adv.  
Mr. Shailendra Kumar Nirmal, Adv.  
Drl. D. Elumalai, Adv.

Mr. C. George Thomas, AOR

Mr. Kastubh Shukla, AOR  
Mr. Rohit Sharma, Adv.  
Mr. Lakshmeesh S. Kamath, Adv.  
Ms. Nancy Shamim, Adv.  
Ms. Samriti Ahuja, Adv.

Mr. Gopal Sankranarayanan, Sr. Adv.  
Ms. Pooja Dhar, AOR  
Mr. Shrutanjaya Bhardwaj, Adv.  
Ms. Aditi Gupta, Adv.

Mr. Praveen Chaturvedi, AOR  
Ms. Jyoti Chaturvedi, Adv.

Mr. Sumeer Sodhi, AOR  
Mr. Devashish Tiwari, Adv.

Mr. Gopal Sankranarayanan, Sr. Adv.  
Ms. Pooja Dhar, AOR  
Mr. Shrutanjaya Bhardwaj, Adv.  
Ms. Aditi Gupta, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

SLP(C) No. 19668/2022

1. Dr. Abhishek Manu Singhvi, learned Senior counsel appearing for the State submits that before the judgment of the High Court was delivered, various advertisements have been issued and the selection processes were also in the process. It is submitted that if the petitioner is not permitted to go ahead with the selection process and also make the promotion, the State would face a acute shortage of manpower.
2. Ms. Pooja Dhar, learned counsel appearing for the writ-petitioners has vehemently opposed the grant of interim order.
3. We find that a situation cannot be permitted where the State does not have requisite manpower to run the administration.

4. We, therefore, permit the State to go ahead with the selection process and make appointments and promotions.

5. However, it is made clear that the same shall be subject to the result of the petition.

6. All appointment and promotion orders shall specifically mention that such appointments and promotions are subject to the final outcome of the present proceedings.

7. List this matter alongwith other connected matters after ensuing summer vacation.

(DEEPAK SINGH)  
COURT MASTER (SH)

(ANJU KAPOOR)  
COURT MASTER (NSH)